

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

or Dt. 10.3.2008

For Rejoinder.

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20.3.08
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Order dt. 24.3.2008

Learned Counsel for both sides are present and Ld. Counsel for the Applicant prays for further 04 weeks time to file rejoinder. Copy of counter has been served on 10.12.2007 and no steps have been taken by the Applicant to file rejoinder even after availing sufficient time. No further time can be granted. Hence, the prayer for grant of further time to file rejoinder is rejected and pleadings are taken to be completed.

List the matter for final hearing after showing of Ready List.

24.03.08
DY. REGISTRAR

For Hearing.

6212 Bench on 24.12.2009

For Hearing, Agt. abstract copy 1612 sent. Bench

ORDER DATED: 9/12/09

CORAM :
HON'BLE MR. JUSTICE K. THANKAPPAN...MEMBER(J)
AND
HON'BLE MR. C. R. MOHAPATRA...MEMBER(A)

Call on 18/12/09

Member (A)

Member (J)

ORDER DATED: 18.12.09

CORAM :
HON'BLE MR. JUSTICE K. THANKAPPAN...MEMBER(J)
AND
HON'BLE MR. C. R. MOHAPATRA...MEMBER(A)

Heard Mr. N.R. Routray, Ld Counsel for the applicant and Mr. S.K. Ojha, Ld Counsel for the Respondents.

After hearing for some time Mr. Routray submits that he is not interested to prosecute the O.A in the light of the changes made in the ACP scheme on the Commencement of the Sixth pay Commission Report. Accordingly the O.A is disposed of without prejudice to the applicant to file a fresh O.A incorporating all the pleadings.

Member (A)

Member (J)